

Open court

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD

**

(This the 7th Day of December, 2020)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)
Hon'ble Mr. Devendra Chaudhry, Member (Administrative)

Original Application No.330/634/2020

Akshat Saxena aged about 22 years son of Bipul Kumar Saxena, R/o Narayan Ganj, Ujhani Grameen, District – Badaun.

..... **Applicant**

By Advocate: Shri Shailendra Srivastava

Versus

1. Union of India Ministry of Railway through its Secretary, Rail Bhawan 1, Raisina Road, New Delhi.
2. Railway Recruitment Board, Ministry of Railway through its Chairman/Secretary, Railway Hospital near Mitra Nagar, Subedarganj, Prayagraj, Uttar Pradesh.
3. Railway recruitment Control Board, through its Chairman/Member, New Delhi.

..... **Respondents**

By Advocate: Shri P.K. Dubey proxy to Shri S.M. Mishra

O R D E R

Delivered by Hon'ble Mr. Devendra Chaudhry, Member (A)

We have joined this Division Bench online through video conferencing.

2. Shri Shailendra Srivastava, counsel for the applicant and Shri P.K. Dubey proxy to Shri Shesh Mani Mishra, counsel for respondents, both are present in court.
3. Heard learned counsel for both the parties.

4. Learned applicant's counsel is submitting that he has filed a representation dated 18.02.2020 (Annexure A-13 of the OA) and the interest of justice would be served if the representation is decided with the reasoned and speaking order within a define period of time.

5. Learned respondents' counsel has no objection to the same.

6. Accordingly, it is hereby directed that the representation dated 18.02.2020 (Annexure A-13 of the OA) of the applicant may be decided by the Competent Authority/respondents concerned in six weeks' time from the date of receipt of certified copy of this order.

7. It is made clear that no comments have been passed on the merits of the matter.

8. The OA is disposed of accordingly with no order as to costs.

(Devendra Chaudhry)
Member (A)

(Justice Vijay Lakshmi)
Member (J)

Sushil